

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A /O.A./ T.A. / 2168 <sup>90</sup> 1980

Hariram Dube Applicant (s).

Jayant Patel Adv. for the  
Petitioner (s).

Versus

Union of India & a Respondent (s).

B R Kyack Adv. for the  
Respondent (s).

SR. NO.	DATE.	ORDERS,
		<p><u>vacating of quarter</u> ( Copy sent served) on 3-12-90</p>

Shri Hariram Dube  
Western Railway,  
Gandhidham  
Quarater No.105/A,  
Railway Colony,  
Gandhidham.

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**Versus**

1. Union of India  
Through:  
General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. Divisional Railway  
Manager, Western Railway,  
Ajmer, ~~Rajasthan~~ Rajasthan.
3. Divisional Area Mechanical  
Engineer (DAME) Western Railway,  
Gandhidham.

Coram : Hon'ble Mr. P.H.Trivedi ... Vice Chairman,  
Hon'ble Mr. J.P. Sharma ... Judicial Member.

**O R D E R**

7/12/90.

Per : Hon'ble Mr. J.P. Sharma : Judicial Member

Heard Mr. Jayant Patel and Mr. B.R. Kyada, learned  
advocates for the applicant and the respondents.

In the present application the applicant  
voluntarily retired some time in 1989 and subsequent  
to that he was departmentally served a notice to  
vacate the railway quarter which was allotted to him  
by virtue of his being in active service. It appears  
from the record that there is a notice under section 4  
of the Public Premise Act, 1971 regarding eviction  
from the licenced premises. This Tribunal does not  
exercise the jurisdiction in cases covered under the  
aforesaid Act. The application, therefore, is not  
maintainable. The applicant is allowed to withdraw  
the petition. The application, therefore, is dismissed  
as withdrawn.

  
J.P. Sharma  
Judicial Member

  
( P.H. Trivedi )  
Vice Chairman